

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF DALMIA LIFE CARE PRIVATE LIMITED.		
SL. NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Dalmia Life Care Private Limited
2.	Date of incorporation of corporate debtor	06.02.2013
3.	Authority under which corporate debtor is incorporated /Registered	ROC Delhi
4.	Corporate Identity No. /Limited Liability Identification No. of corporate debtor	U74110DL2013PTC247936
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: 97-B S/F Amritpuri, Garhi, New Delhi, 110065, India
6.	Date of closure of Insolvency Resolution Process	02.11.2025 (Extension Granted by NCLT vide order dated 08.06.2026)
7.	Liquidation commencement date of corporate debtor	19.08.2026 (Order received by Liquidator on 20.08.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Mr. Prabhat Ranjan Singh IBBI Regn.no: IBBI/PA-002/IP-N00428/2017-2018/11239
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Chamber No.119, C.K. Daphtary Block, Supreme Court of India, Tilak Lane, New Delhi, National Capital Territory of Delhi, 110001 Email id: prabhat.rs.advocate@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 905, 9th Floor, Tower -C, Unitech Business Zone, Sector-50, Gurugram, Haryana – 122018 Email id: liq.dalmialife@resurgentpl.com

Notice is hereby given that the National Company Law Tribunal New Delhi Bench-VI has ordered the commencement of liquidation of the Dalmia Life Care Private Limited on 19.08.2026.

Sd/-
Prabhat Ranjan Singh,
Liquidator
Dalmia Life Care Private Limited
IBBI Regn: IBBI/PA-002/IP-N00428/2017-2018/11239

Registered Address: Chamber No.119, C.K. Daphtary Block, Supreme Court of India, Tilak Lane, New Delhi, National Capital Territory of Delhi, 110001
Communication Address: 905, 9th Floor, Tower-C, Unitech Business Zone, Sector-50, Gurugram, Haryana – 122018
Email: prabhat.rs.advocate@gmail.com

Date: 24.08.2026
Place: Delhi



HISAR METAL INDUSTRIES LIMITED
Registered Office: Near Industrial Development Colony, Delhi Road, Hisar-125005 (Haryana)
Email: info@hisarmetal.com, Website: www.hisarmetal.com
Tel.: (01662) 220067, 220367, 220738 Fax: (01662) 220265
CIN: L74899HR1990PLC030937

PUBLIC NOTICE
Special Window for Transfer and Dematerialisation of Physical Securities
Notice is hereby given that the Securities and Exchange Board of India ("SEBI"), vide its Circular No. HO/38/13(3)/2026-MRSD-PODI/3763/2026 dated 30 January 2026, has opened a Special Window for transfer and dematerialisation ("demat") of physical securities.
Pursuant to the said circular, this Special Window is available for physical securities sold or purchased prior to 1 April 2019, including cases where:
• Transfer requests were earlier submitted and rejected / returned/ not attended to due to deficiencies in documents or process; or
• Such transfer requests are being lodged afresh, subject to fulfillment of prescribed conditions.
Special Window Period
From: 5 February 2026 To: 4 February 2027
Investors are informed that securities transferred under this Special Window shall be mandatorily credited to the transferee only in dematerialised form and shall be subject to a lock-in period of one (1) year from the date of registration of transfer. During the lock-in period, such securities shall not be transferred, pledged or lien-marked. Cases involving disputes between transferor and transferee, or securities transferred to the Investor Education and Protection Fund (IEPF), are not eligible for processing under this Special Window.
Submission of Requests
Eligible investors may submit their transfer-cum-dematerialisation requests, along with the prescribed documents including original security certificates, transfer deed executed prior to 1 April 2019, Proof of purchase by transferee, as may be available; KYC documents (as per ISR forms); latest Client Master List ("CML"), not older than 2 months, of the demat account of the transferee, duly attested by the Depository Participant and Undertaking cum Indemnity in format prescribed in said SEBI Circular to the Company's Registrar and Share Transfer Agent- M/s. Skyline Financial Services Pvt. Ltd., D-153 A, 1st Floor, Okhla Industrial Area, Phase-1, New Delhi-110 020, Tel.: +91 (11) 64732681 to 88, Fax: +91 (11) 26812682, Email: admin@skylinert.com
For further details or clarification, investors may contact the Company's RTA or Company.
The relevant SEBI circular is also available on the SEBI website at www.sebi.gov.in under Legal → Circulars.
Investors holding physical securities who are eligible under this Special Window are encouraged to avail this opportunity within the prescribed
For Hisar Metal Industries Limited
Sd/-
(Vishesh Kumar Chugh)
Company Secretary
Place: Hisar (Haryana)
Date: August 24, 2026

HINDUJA HOUSING FINANCE
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and **Branch Office:** at F8, first floor, Mahalaksmi Tower, Sector 4, Veleshah, Ghaziabad-201016
Email: aucton@hindujahousingfinance.com
CLM - Priya Sharma - 8218291278 • RRM - Amit Kaushik - 9587088333
RLM - Arun Mohan Sharma - 8008989899 • CRM - Amrendra Pandey - 73035 58092

SYMBOLIC POSSESSION NOTICE
Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account.
The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	LAN Nos. / Name of Borrowers / Guarantors & Address	Demand Notice Date of Possession	Amount Outstanding
1.	LAN No: DL/BP/ASHO/A00000359, Mr. Pankaj Chaudhary, Mrs. Kamlesh Chaudhary, C 130 Govind Puram, 00, Govindpuram Ghaziabad, Uttar Pradesh, Rural, Govindpuram, Uttar Pradesh, India -201013	01-06-2026 21-08-2026 SYMBOLIC	Rs. 1956811/- as on 02-06-2026 plus interest thereon
Description of Property: Freehold Residential Ground Floor, Covered Area Measuring 131.70 Sq. Mtrs. & Open Area 137.74 Sq. Mtrs., Built On Plot No. 130, Block-C, Situated At Residential Colony Govindpuram, Tehsil Ghaziabad, Distt. Ghaziabad, Uttar Pradesh, (hereinafter Called Referred To As The Said Property). Boundaries Of The Property: As Per Sale Deed Dated 24.12.2008 East: Plot No. 143 West: Road 30 Ft. Wide North: Plot No. 131 South: Plot No. 129.			
2.	LAN No: DL/CNP/CNPL/A000000066, Mr. NARESH YADAV, Mrs. BABITA BABITA, House 570 1, N. KAMLA QUARTER GHAZIABAD, Metro, Ghaziabad, Uttar Pradesh, India -201001	01-06-2026 21-08-2026 SYMBOLIC	Rs. 1399114/- as on 02-06-2026 plus interest thereon
Description of Property: House bearing Nagar Nigam No. 570/1, area measuring 108 Sq. Yards i.e. 90.30 Sq. Meters, situated at Kamla Quarter, Nasarpur, Pargana Loni, Tehsil and Dist. Ghaziabad, U.P. (Hereinafter referred to as the "said property") (as per deed) House No. 63, Nagar Nigam No. 570/1 (Old), area measuring 108 Sq. Yards i.e. 90.30 Sq. Meters, situated at Kamla Quarter, Nasarpur, Pargana Loni, Tehsil and Dist. Ghaziabad, U.P. (Hereinafter referred to as the "said property") (as per technical) Boundaries as per technical: East: 12 Ft. Road West: The property of manoj North: Property of Pintu South: 18 Ft. Road.			
3.	LAN No: DL/DEL/DLHI/A000001790, Mr. PURAN CHAND, Mr. JYOTI JYOTI, Makan Number 497 Sabi Mandi Ghatnagar Near Doctor Chawla Mandir Wali Gali Loharon, Ghatnagar, Metro, Delhi, India -110007	01-06-2026 21-08-2026 SYMBOLIC	Rs. 1006105/- as on 02-06-2026 plus interest thereon
Description of Property: Flat No. UGF-4 (Back LHS Portion) on Upper Ground Floor area measuring 42 sqyds Built Upon Plot No. B81 area measuring 260 sqyds part of Kharsa No. 218 situated at Rai Vinhar Sahkari Awas Samiti Village Sadiulabad Pargan and Tehsil Loni and District Ghaziabad, Uttar Pradesh; Herein after referred to as the "said property". Boundaries: East: Open Land West: Plot No. B-80 North: Road 30mt Wide South: Plot No. B-38.			
4.	LAN No: DL/GRN/ALPH/A000000127, Mr. Vivek Joshi, Mrs. Mamta Joshi, FLAT NO - 129, D-POCKET-B, MAYUR VIHAR-2, PATPARGANJ DELHI, Patparganj, Metro, DELHI, Delhi, India -110091	01-06-2026 21-08-2026 SYMBOLIC	Rs. 6659455/- as on 02-06-2026 plus interest thereon
Description of Property: Dwelling Flat No. 301, Super covered area measuring 2500 Sq. Ft. approx., 3rd Floor, Tower-B-1, Jaipuria Apartment, built Plot No. 14, Sector-1 (GH-06), Crossing Republik, Village Dundahera, NH24, Ghaziabad, UP 201009; (Hereinafter referred as the "said property") As per BBA dated 14.09.2021 the said property is bounded as under: Open, Flat Entry, East West North East Side, South: Open.			
5.	LAN No: DL/KNR/MAY/A000000009, Mr. NISHANT KUMAR, Mrs. NISHU RANI, HO NO 10, 2nd E BARADARI AMBEDKAR ROAD , Rural , Ghaziabad , Uttar Pradesh, India -201001	01-06-2026 21-08-2026 SYMBOLIC	Rs. 1355970/- as on 02-06-2026 plus interest thereon
Description of Property: A freehold Residential House no. 10, admeasuring 50 sq. yard i.e. 41.80 sq. meter, Situated at Second-E, Baradi Nehru Nagar, Ghaziabad, Tehsil & Dist. Ghaziabad (U.P.) (Kharsa no. & Plot no. not mentioned) (Hereinafter called the said property). Boundaries: As Per Technical East: Property of Soniya West: Property of Balesh North: Road 10ft. wide South: Other property.			
6.	LAN No: DL/MNR/VEN/A000000132, Mr. Vinay Kumar, H No K188 Gali No 33 Ganohri Vinhar Ghonda Delhi, Metro, Delhi, India - 110053, Mr. Shubhash Chand / Mrs. Sumira Devi, H No B 171 Ghonda Delhi, Metro, Delhi, India -110053	01-06-2026 21-08-2026 SYMBOLIC	Rs. 1371703/- as on 02-06-2026 plus interest thereon
Description of Property: Property area measuring 50 sqyds part of Kharsa No. 230 situated at Village Mawai Colony Known as Charan Singh Pargana Loni Tehsil and District Ghaziabad, Uttar Pradesh; Herein after referred to as the "said property". Boundaries: As per Technical East: Road 15ft Wide North: Others South: Others.			
7.	LAN No: DL/SUR/SDRA/A000001463, Mr. SANDEEP SANDEEP, Mrs. JYOTI JYOTI/Mr. VIPIN VIPIN, H NO E 745 GALI NO 5, H 101 E745 GALI NO 5 PAPPU COLONY, SAHIBABAD, Metro, SAHIBABAD, Uttar Pradesh, India -201005	01-06-2026 21-08-2026 SYMBOLIC	Rs. 1388397/- as on 02-06-2026 plus interest thereon
Description of Property: Plot No. E-745 area measuring 44 sqyds part of Kharsa No. 563 situated at Village Pasonda Colony Known as Pappu Colony, Gali No. 5, Pargana Loni Tehsil and District Ghaziabad, Uttar Pradesh; Herein after referred to as the "said property". Boundaries: As per Technical East: Others West: Road 15ft Wide North: Others South: Property of Sachin.			
8.	LAN No: GR/KAP/KUNJ/A000001258, Mr. Arshad Saifi, Mrs. Gulshan Karimuddin Saifi / Mr. Sahid Khan, Kharsa No 149, Laxman Garden, Sahitabad, Ghaziabad, Semluram, Pasonda, Uttar Pradesh, 201005	01-06-2026 21-08-2026 SYMBOLIC	Rs. 1172106/- as on 02-06-2026 plus interest thereon
Description of Property: Freehold Residential Plot of land area measuring 32.5 sq. yd. out of total area 65 sq. yd. out of Kharsa No. 2028/M, Situated at Iqbal Colony in Village Pasonda, Pargana Loni, Tehsil & Distt. Ghaziabad U.P. Hereinafter Called Referred To As The Said Property). Boundaries Of The Property: As Per Sale Deed East: Other's Plot West: Other's Plot North: 12 Ft. Wide Road South: Other's Plot.			
9.	LAN No: GR/KAP/MUNI/A000000043, Mr. Rohit Kumar, Mr. Ramveer R/rani, HO No 53 Brahman Basti Gharoli, East Delhi, Mayur Vihar Phase 3, Metro, Delhi, Delhi, India -110096.	01-06-2026 21-08-2026 SYMBOLIC	Rs. 588709/- as on 02-06-2026 plus interest thereon
Description of Property: Property area measuring 35 sqyds part of Kharsa No. 212/1 situated at Village Akbarpur Bahrampur Colony Known as Kherati Nagar, Pargana Loni Tehsil and District Ghaziabad, Uttar Pradesh; Herein after referred to as the "said property". Boundaries: As per Technical Report East: Road 15ft Wide West: Plot of Manish North: Others South: Road 15ft Wide.			

Date: 24.08.2026, Place: Ghaziabad
Authorised Officer, Hinduja Housing Finance Limited

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF DALMIA LIFE CARE PRIVATE LIMITED.

SL. NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Dalmia Life Care Private Limited
2.	Date of incorporation of corporate debtor	06.02.2013
3.	Authority under which corporate debtor is incorporated /Registered	RQC Delhi
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74110DL2013PTC247936
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: 97-B S/F Amritpuri, Garhi, New Delhi, 110065, India
6.	Date of closure of Insolvency Resolution Process	02.11.2025 (Extension Granted by NCLT vide order dated 08.06.2026)
7.	Liquidation commencement date of corporate debtor	19.08.2026 (Order received by Liquidator on 20.08.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Mr. Prabhat Ranjan Singh IBBI Regn.no: (IBBI/PA-002/IP-N00428/2017-2018/11239)
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Chamber No.119, C.K. Daphtary Block, Supreme Court of India, Tiak Lane, New Delhi, National Capital Territory of Delhi, 110001 Email id: prabhat.rs.advocate@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 905, 9th Floor, Tower-C, Unitech Business Zone, Sector-50, Gurugram, Haryana - 122018 Email id: liq.dalmialife@resurgentmpl.com

Notice is hereby given that the National Company Law Tribunal New Delhi Bench-VI has ordered the commencement of liquidation of the Dalmia Life Care Private Limited on 19.08.2026.

Sd/-
Prabhat Ranjan Singh,
Liquidator
Dalmia Life Care Private Limited
IBBI Regn: (IBBI/PA-002/IP-N00428/2017-2018/11239)
Registered Address: Chamber No.119, C.K. Daphtary Block, Supreme Court of India, Tiak Lane, New Delhi, National Capital Territory of Delhi, 110001
Communication Address: 905, 9th Floor, Tower-C, Unitech Business Zone, Sector-50, Gurugram, Haryana - 122018
Date: 24.08.2026
Place: Delhi
Email: prabhat.rs.advocate@gmail.com

SHRIRAM
FINANCE
SHRIRAM City
LIFE AND HOME LOAN

Registered Off.: Sri Towers, Plot No. 14A, South Phase Industrial Estate, Guindy, Chennai 600 032
Branch Off: No.221, Royapettah High Road, Near Vidya Mandir School, Above Canara Bank, LUZ, Mylapore, Chennai - 600004 **Website:** www.shriramfinance.in

SYMBOLIC POSSESSION NOTICE
Note: It is informed that "SHRIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHRIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHRIRAM TRANSPORT FINANCE LIMITED" was changed as "SHRIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022.
The undersigned being the authorised officer of Shriram Finance Limited (SFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.
The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said Rules, on this 19-AUG-2026.
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shriram Finance Ltd. for an amount as mentioned herein below with interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower's Name & Address	
Loan Number RSSDLLP2207050008 & RSSDLLP2207050006	
1.Mr. Mannohan Kalia (Borrower)	
Proprietor- M/s Kalia Properties	
2754, Gali No. 13 GF, Ranjeet Nagar, Patel nagar, Central Delhi, Delhi-110008	
2.Mr. Gaurav Kalia(Co-borrower/Guarantor)	
2754, Gali No. 13 GF, Ranjeet Nagar, Patel nagar, Central Delhi, Delhi-110008	
3.Mrs. Richa Arora(Co-borrower/Guarantor)	
2754, Gali No. 13 GF, Ranjeet Nagar, Patel nagar, Central Delhi, Delhi-110008	
4.M/s Kalia Properties(Co-borrower/Guarantor)	
Through its Proprietor- Mr. Mannohan kalia	
2754, Gali No. 13 GF, Ranjeet Nagar, Patel nagar, Central Delhi, Delhi-110008	
Symbolic possession date: 19-AUG-2026	
NPA- 02-June-2026	
Amount due as per Demand Notice	
Demand Notice dated 05.06.2026 for amount of Rs. 4,55,595.53/- (Rupees four lacs fifty five thousand five hundred ninety five and paise fifty three only) in loan account no. RSSDLLP2207050008 as on 04th June, 2026 and Rs. 40,12,159/- (Rupees forty lacs five thousand one hundred fifty nine only) in loan account no. RSSDLLP2207050006 as on 04th June, 2026 with further interest and charges as per terms and conditions	
Description of Property	
THAT THE BUILT-UP ENTIRE GROUND FLOOR, WITHOUT TERRACE/ROOF RIGHTS, HAVING AREA MEASURING 210 SQ. YARDS, OUT OF FREEHOLD PROPERTY BEARING MPL. NO. XVII/2754, ALONGWITH PROPORTIONATE UNDIVIDED, INDIVISIBLE AND IMPARTIABLE OWNERSHIP RIGHTS OF THE UNDERNEATH LAND OF THE SAID PROPERTY, SITUATED IN THE ABADI OF RANJIT NAGAR, NEW DELHI-110008	
This notice is also hereby to caution the general public at large that the authorized officer of Shriram Finance Limited (SFL) is in the lawful Symbolic Possession of the immovable properties mentioned herein above and the Borrowers or any person shall not after receipt of this notice transfer by way of sale, lease or otherwise deal with/ alienate any of the above-mentioned secured assets referred to in this notice, without prior written consent of SFL.	
Place: Delhi Date : 19-08-2026	Sd/- Authorised Officer Shriram Finance Limited

"IMPORTANT"

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IndiaShelter
Home Loans
INDIA SHELTER FINANCE CORPORATION LTD.
Regd:Office- Plot-15.6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002
POSSESSION NOTICE FOR IMMOVABLE PROPERTY
Whereas, The Undersigned Being The Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act,2002 And In Exercise Of Power Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, Issued A Demand Notice On The Date Noted Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt. of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
MR./ MRS. SEEMA DEVI W/O MR. LAL SINGH, MR./ MRS. BHEEM PRAKASH, MR./ MRS. LAL SINGH, MR./ MRS. SHAILENDRA VEER SINGH KARDAM, 308 VIII Godha Post Godha Godha Aligarh Kotli, Uttar Pradesh 202127 Ph. No. 9719958453 LOAN ACCOUNT NO. - HALLCHLONS000005106737/AP-10246197 (Branch : Aligarh-1)	All Piece And Parcel Of One Residential Property of Kharsa No 00518, Khet No. 157 Mi, Area 108.88 Sq Yard i.e. 91.04 Sq Mtrs., Situated At Gram Godha Pargana Morthal Tehsil Kotli, District Aligarh Uttar Pradesh-202127 BOUNDARY:- EAST - Property of Shri Vengendra, WEST - 25ft Wide Road, NORTH - Plot of Digar, SOUTH - Plot of Digar	Demand Notice 11-June-2026 Rs. 734297/- (Rupees Seven Lakh Thirty-Four Thousand Two Hundred & Ninety Seven Only) Due As On 10.06.2026 Together Interest Applicable From 11.06. 2026 & Other Charges & Cost Till The Date Of The Payment.	18.08.2026
MR./ MRS. RAJANI SHARMA W/O DAYA SHANKAR, MR./ MRS. DAYA SHANKAR SHARMA S/O MR.DAULATRAM SHARMA, MR./ MRS. VIVEKANAND SHARMA W/O DAYA SHANKAR SHARMA, 402 ALIGARH JWALAPURI KOIL, KOIL ALIGARH UTTAR PRADESH 202001 LOAN ACCOUNT NO. - LAALVLLONS000005086951/AP-10207271 (Branch : Aligarh-1)	All Piece And Parcel Of One Residential Property Of 1 Kitta Plot Rakwa 163.97 Sq. Yds. I.e. 137.10 Sq. Mtrs. Whose Nagar Nigam No 1147 Present Nagar Nigam No 1 V417 Mohalla Jwalapuri Pargana And Tehsil Koil District Aligarh Uttar Pradesh-202001 Boundary:- East - 12ft Wide Road,west - House Of Babulal,north - HouseOf Netrapal,south - House Of Todiram	Demand Notice 11-June-2026 Rs. 1627526/- (Rupees Sixteen Lakh Twenty-Seven Thousand Five Hundred & Twenty-Six Only) Due As On 10.06.2026 Together Interest Applicable From 11.06. 2026 & Other Charges & Cost Till The Date Of The Payment.	18.08.2026
Mr./ Mrs. Roopa Devi W/o Bhuvnesh, Mr./ Mrs. Bhuvnesh Kumar S/o Mahendra Pal, Shyam Baba Traders C/o Mr./ Mrs. Bhuvnesh Kumar S/o Mahendra Pal, Shahjahanabad Danda Sambhal Shahjahanabad Uttar Pradesh 202421 LOAN ACCOUNT NO. - LAALVLLONS000005123376/AP-10284540 (Branch : Aligarh-1)	All Piece And Parcel Of One Residential Property Of Part Of Khet No 319 And 321, Area 50.16 Sq. Mr, Wake Sanalya Dhan Singh, Pargana And Distt Bareilly Uttar Pradesh. Admeasuring boundary:-east - House Of Chhotu Lal,west - House Of Munna Lal, North - Rasta 18 Ft Wide, South - Rasta 15 Ft Wide	Demand Notice 11-June-2026 Rs. 1526411/- (Rupees Fifteen Lakh Twenty-Six Thousand Four Hundred And Eleven Only) Due As On 10.06.2026 Together Interest Applicable From 11.06. 2026 & Other Charges & Cost Till The Date Of The Payment.	19.08.2026
Mr./ Mrs. Usha Devi W/o Vinod Kumar, Mr./ Mrs. Rahul Kumar Gupta S/o Vinod Kumar Gupta, Mr./ Mrs. Vinod Kumar S/o Shivnath Prasad, Mr. Rahul Kumar Gupta E/o Creative Arc, 359 Post Office Subhash Nagar Uttar Pradesh, Bareilly-243001 LOAN ACCOUNT NO. - HL11SVLONS000005163397 & LA11SVLONS000005165426/ AP-10370191 & AP-10371708. (Branch : Bareilly-1)	All Piece And Parcel Of Part Of Kharsa No. 486 Mi. & 499 Mi Village Sithora Pargana, Tehsil & Distt. Bareilly Uttar Pradesh 243001 Admeasuring Area 7059 Sq Mr Boundary:-east-road 12 Feet West- Land Of Mahesh Chandra, North-Land Of Anil South-house Of Omwati	Demand Notice 11-June-2026 Rs. 1824322.26/- (Rupees Eighteen Lakh Twenty Four Thousand Three Hundred Twenty Two and Twenty Six Paise) Due As On 10.06.2026 Together Interest Applicable From 11.06. 2026 & Other Charges & Cost Till The Date Of The Payment.	19.08.2026
MR./ MRS. REKHA W/O BRAJESH KUMAR, MR./ MRS. BRAJESH KUMAR S/O SATYAPAL, BRAJESH KUMAR C/O MAA LAXMI TRADERS, Shanti Nagar Behind Diesel Shed Izzat Nagar Bareilly, Uttar Pradesh 243122 LOAN ACCOUNT NO. HL11SVLONS000005122412/AP-10271250. (Branch : Bareilly-1)	All Piece And Parcel Of One Residential Property Of Part Of Kharsa No 52 Min Gram Tatarpur, Pargana Tehsil And Distt Bareilly, Uttar Pradesh. Admeasuring Area 41.80 Sq. Mr Boundary:-east - Plot Of Smt Beena, West - Vacate Plot, North - Rasta 11 Ft Wide, South - House Of Smt Asha	Demand Notice 11-June-2026 Rs. 741856/- (Rupees Seven Lakh Forty-One Thousand Eight Hundred And Fifty-Six Only) Due As On 10.06.2026 Together Interest Applicable From 11.06. 2026 & Other Charges & Cost Till The Date Of The Payment.	19.08.2026
Mr./ Mrs. Bhavana Solanki W/o Mr. Prem Pal, Mr./ Mrs. Ravi Kumar S/o Mr. Suresh Chand, Ms R K Enterprises, Mr./ Mrs. Suresh S/o Mr. Karan Singh, Mr./ Mrs. Prem Pal S/o Mr. Suresh Chand 10 Rukmani Vihar Bsa Road Mathura Bangar Mathura Uttar Pradesh 281004 Loan Account No. LA11VLLONS000005114683/ AP-10263807 (Branch : Mathura-1)	All Piece And Parcel Of One Residential Property Of Part Of Kharsa No 686, Area 150.91 Sq. Mtrs., Mauja Agayala Tehsil Chhata Distt Mathura Uttar Pradesh 281404 Boundary:- East - 4ft Wide Road, West - House Of Subhash, North - Plot Of Shyam, South - Less Than 6mt Wide Road	Demand Notice 11.06.2026 Rs. 890337/- (Rupees Eight Lakh Eighty Thousand Three Hundred And Thirty-Seven Only) Due As On 10.06.2026 Together Interest Applicable From 11.06. 2026 & Other Charges & Cost Till The Date Of The Payment.	20.08.2026

Place: BAREILLY, MATHURA, ALIGARH For India Shelter Finance Corporation Ltd (Authorized Officer) FOR ANY QUERY, PLEASE CONTACT MR. SUDHIR TOMAR (+91 9818460101)

HINDUJA HOUSING FINANCE LIMITED
Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600015. E-mail : aucton@hindujahousingfinance.com
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY APPENDIX - IV-A (See proviso to rule 8 (6))

CONTACT NOS: RLM - BRAJESH AWASTHI 99183 01865; RRM - HARISH YADAV 70604 11785; ZRM - RAKESH GUPTA 98739 25255
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600015 and one of its Branch Offices at First Floor, Om Palace Cinema, 547, Bhagwan Nagar, Delhi Road, Hapur - 245101, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: www.banksauctions.com.
Emd Deposition Last Date: 10th Sep-26, Till 17:00 Hrs. | Date & Time Of E-Auction: 11th Sep-26, 11:00 Hrs-13:00 Hrs. | Bid Increase Amount Rs. 10,000/-

LAN / Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Date and Time of Possession:	Reserve Price	Earnest Money Deposit
1. DL/MNR/MNGR/A000000156, 1. Mr. Shkeel Shahid(borrower) 2. Mrs. Rajda Shkeel(co-borrower)	10/3/2024 & Rs.1812497/- as on 10/3/2024 O.S. as on 10/3/2024 Rs.1812497/-	20/6/2025 Physical Possession	R.P.: Rs. 2427300/- EMD: Rs. 2427300/-	
Description Of Property: Free hold residential Plot no.4, Measuring area 122.81 Sq.yards Or Say 102.71sq. Meters, pertaining To kharsa No. 1532 Mi, situated in Moticolony (samiya-2), pargana Tehsil & district Hapur Bounded As east: Plot No. 14, west: Others Plot, north: Plot No. 3, South: Road 25 Feet Wide				
2. DL/MNR/MNGR/A000000156, 1. Mr. RAJDA SHKEEL (Borrower) 2. Mr. SHKEEL SHAHID (Co-Borrower)	10/3/2024 & Rs.1785696/- as on 10/3/2024 O.S. as on 10/3/2024 Rs.1785696/-	9/10/2025 Physical Possession	R.P.: Rs. 2401200/- R.P.: Rs. 2401200/-	
Description Of Property: Freehold residential Plot no.5, Measuring area 105.92 Sq.yards Or Say 88.59sq. Meters, pertaining To kharsa No. 1532 Mi, khata No. 2791, Situated in Moticolony (samiya-2), Pargana Tehsil & District Hapur Bounded As east: Plot No. 6, West: Others Plot, North: Road 25 Feet Wide, South: Others Plot				
3. DL/DEL/PAND/A000001174, 1. Mr. Tarach And Mamch And(borrower) 2. Mr. Rajveer Singh(Co- Borrower) 3. Mrs. Babita (co- Borrower)	20/11/2023 & Rs.1859684/- as on 20.11.23 O.S. as on 20/11/2023 Rs.1859684/-	12/1/2026 Physical Possession	R.P.: Rs. 2234700/- EMD: Rs. 2234700/-	
Description Of Property: A Freehold Residential House Nagar Palika No. 39, Admeasuring Area 73.34 Sq. Yards I.e. 61.30 Sq. Meters, Situated At Maheshwari Side 25 Feet, North: Rasta 4 Feet Wide, South: Smt. Rameshwari And Abhak Side 26 Feet 6 Inch				

Mode Of Payment :- All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Delhi.
Special Instructions/Caution: Bidding in the last minutes/seconds shall be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.
TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:- 1. The Property is being sold on "As is Where is", "As is What is", "Whatever there is" and "Without Recourse" basis. As such sale is without any kind of warranties & indemnities. 2. Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ. 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids. 4. Auction/bidding shall only be through "online electronic mode" through the website: auction@hindujahousingfinance.com and https://www.banksauctions.com/ Or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction/bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. 6. Secured Creditor or service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. 6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider C1 INDIA PVT.LTD. 605A, Add: C1 INDIA PVT.LTD. First Floor, Om Palace Cinema, 547, Bhagwan Nagar, Delhi Road, Hapur - 245101, (Contact Person: Mithalsh Kumar, Phone No. 7088084466, Email: delhi@c1india.com, Support Mobile Number:- 7291981124/(1125/1126) 7. For participating in the e

/ We acknowledge that the Company, their affiliates and others will rely upon the truth and

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